

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:461  
ANSWERED ON:24.02.2011  
MERGER AND ACQUISITION OF COMPANIES  
Patel Shri Lalubhai

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether a number of merger and acquisition deals by companies are pending with the Government;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government to streamline the process of mergers and acquisitions of companies?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

(a) & (b): The details of the cases of Government Companies involving mergers/amalgamations presently under consideration of the Government are as under:-

1. M.P. State Industrial Development Ltd. and its Creditors.
2. Maharashtra Elektros melt Ltd. with Steel Authority of India Ltd.
3. Nahan Foundry Ltd. with HP State Ind. Dev. Corp. Ltd.
4. HP State Ind. & Export Corp. Ltd. with HP State Ind. Dev. Corp. Ltd.
5. West Bengal Rural Energy Dev. Corp. Ltd. with West Bengal State Electricity Distribution Co. Ltd.
6. IDBI Homefinance Ltd. and IDBI Gilts Ltd. with IDBI Bank Limited.
7. T.N. Goods Transport Corp. Ltd. with State Express Transport Corporation Ltd.
8. T.N. Graphite Ltd. with T.N. Minerals Ltd.

(c) The Companies Bill 2009 includes measures to streamline mergers and amalgamations.